

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 271/MP/2024

Subject : Petition under Section 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023.

Petitioner : Altra Xergi Power Private Limited (AXPPL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

Petition No. 216/MP/2024 along with IA No. 66/2024

Subject : Petition under Section 79 of the Electricity Act, 2003 challenging the levy of Bills of Supply for Bilateral Charges raised by Central Transmission Utility of India Ltd. being contrary to the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and losses) Regulations, 2020 and Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022

Petitioner : ReNew Solar Power Private Limited (RSPPL) and Ors.

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

Date of Hearing : **8.10.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Basava Prabhu Patil, Sr. Advocate, RSPPL
Shri Girik Bhalla, Advocate, RSPPL
Ms. Anamika Rana, Advocate, RSPPL
Shri Geet Ahuja, Advocate, RSPPL
Shri Venkatesh, Advocate, AXPPL
Shri Sidharth Nigotia, Advocate, AXPPL
Shri Manu Tiwari, Advocate, AXPPL
Ms. Suparna Srivastava, Advocate, CTUIL
Ms. Divya Sharma, Advocate, CTUIL
Shri Shubham Arya, Advocate, PRTL
Ms. Reeha Singh, Advocate, PRTL
Shri Devyanshu Sharma, Advocate, PRTL
Shri Prashant Kumar, PRTL
Shri Yogeshwar, PRTL
Shri Siddharth Sharma, CTUIL
Shri Lashit Sharma, CTUIL



Ms. Priyansi Jadiya, CTUIL
Shri Alok Mishra, NRLDC & NLDC
Shri Sunil, NRLDC & NLDC
Shri Gajendra Sinh, NRLDC & NLDC
Shri Sanny Machal, NRLDC & NLDC

Record of Proceedings

At the outset, learned counsel for the Respondent, CTUIL, prayed for two days' time to file a reply in these matters.

2. Learned counsel for the Petitioner, AXPPL, in Petition No.271/MP/2024, opposed the said request. Learned counsel further briefly narrated the sequence of events involved and pointed out that in the instant case, the Petitioner has been compelled to pay the impugned invoice(s) towards the bilateral transmission charges even when the Associated Transmission System has not achieved the commercial operation. Learned counsel also pointed out the notice in the matter was issued way back on 13.8.2024, and despite this, CTUIL has failed to file its reply so far.

3. Learned senior counsel for the Petitioners in Petition No.216/MP/2024, as such, did not oppose the request of learned counsel for CTUIL and sought liberty to file a rejoinder thereafter.

4. Considering the submissions made by the parties, the Commission deemed it appropriate to give final opportunity to CTUIL to file its reply in the matters within a week with a copy to the Petitioners, who may file their rejoinder(s), if any, within a week thereafter.

5. The Commission directed the CTUIL to submit the following information on an affidavit within two weeks:

(a) The details of the bilateral bills raised on the Petitioner as under:

Sl. No.	Bill date	Bill Amount (in INR)	Billing Month	Billing Period	Quantum for which bilateral bills are raised on to the Petitioner (in MW)	Details of the transmission system against which bilateral bills have been raised on to the Petitioner

(b) Status of the transmission system required for the effectiveness of the GNA of the Petitioner's Project and the reasons for the non-effectiveness of the GNA of the Petitioner till date.

6. The Commission directed the Petitioner to submit the information on an affidavit within two weeks regarding SCOD of the Petitioner's Power Plant and the reasons for delay if any?

7. The Commission directed Grid-India/NLDC to submit the following information on an affidavit within two weeks:

(a) Certificate of completion of successful trial run in respect of all the elements of PRTL's Transmission System.

(b) Basis of charging the Bilateral Transmission charges on to the Petitioner under Regulation 13(3) of the CERC (Sharing of inter-State Transmission Charges and Losses) Regulations, 2020 under the calculations carried out by NLDC.

8. The Commission directed PRTL to submit the information on an affidavit regarding certificate of declaration of COD by the PRTL for its transmission system for which the bilateral charges are being raised on to the Petitioner.

9. The Petitions will be listed for hearing on **7.11.2024**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)